

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 128/1997 IN
O.A. NO. 1205/1993

13

this the 14th day of July, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN (J)

HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Raj Kumar S/O Dhanpat,
Quarter No.12,
Suneria Chowk,
Rohtak.

... Petitioner

(By Shri B. S. Maine, Advocate)

-Versus-

1. Shri S. R. Mehta,
General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.

2. Shri K. K. Choudhary,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi-110001.

... Respondents

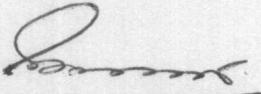
(By Shri R. L. Dhawan, Advocate)

O R D E R (ORAL)

Dr. Jose P. Verghese, V.C. (J),

The order complained against has been stated to have been complied with, so says the counsel for the respondents. The petitioner's counsel disputes this statement and says that this has been done after a delay of about five months. On behalf of the respondents, the affidavit states no reason for the delay, rather they regret without assigning any reason for the delay committed. In the circumstances, we would like to impose a cost of Rs.1,000/- (rupees one thousand) on the respondents. The amount of costs shall be given to the Legal Aid Cell of the Bar

Association. The respondents are at liberty to recover this amount from the concerned persons after holding an internal inquiry and fixing the responsibility of this delay.


(S. P. Biswas)

Member (A)


(Dr. Jose P. Verghese)

Vice Chairman (J)

/as/